

[*Translation*]

Concession to Blind and Physically Handicapped Persons for Telephone Connections

7. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the extent of concession being given to the blind and physically handicapped persons for providing telephones to them on priority basis;

(b) whether the Government propose to give this facility free of cost to them;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) According to the existing rules blind and physically handicapped persons are not included in any priority category for provision of telephone connections.

(b) and (d). No, Sir. However, 25% concession in rental is allowed on non-residential telephones (not exceeding two telephones) in institutions like homes for the

aged, infirm, spastics, handicapped, deaf-dumb-mute persons, orphanaged and voluntary organisations for tribal welfare and other like institutions or other organisations recognised by the Government.

[*English*]

Supply of Standard Fertilizers and Pesticides to Farmers in Punjab

8. BABA SUCHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of samples of fertilizers, and pesticides taken in Punjab during the last year;

(b) the result of such samples/tests;

(c) the details of authorised or unauthorised dealers caught; and

(d) the steps taken by the Government to ensure supply of standard fertilizers and pesticides to farmers?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH): (a) to (c). The Table below indicates the number of samples of fertilisers and pesticides drawn the result of their analysis and action taken during the year 1989-90.

		<i>Fertilisers</i>	<i>Pesticides</i>
1.	No. of samples drawn	1997	945
	(a) State laboratory	19	190
	(b) Central Laboratory		
2.	No. of samples found non-standard/ misbranded		
	(a) State Laboratory	93	75

		<i>Fertilisers</i>	<i>Pesticides</i>
(b)	Central Laboratory	1	41
3.	No. of Dealers Registration Certificates cancelled	69	—
4.	No. of prosecutions launched	71	28
5.	No. of other actions taken	79	—

(d) There are 49 fertiliser quality control laboratories in the country including the Central Fertiliser Quality Control and Training Institute at Faridabad with a total analysing capacity of about 88000 samples per annum.

The quality of fertilisers is regulated under the Fertiliser (Control) Order 1985. The standard specifications of various fertilisers have been laid down under this Order. The State Governments are the enforcement authorities and are vested with adequate powers to ensure that farmers are supplied standard quality of fertilisers.

In order to ensure supply of standard pesticides to farmers the State Governments are vested with adequate powers under the Insecticides Act 1961 Laboratories for insecticides have been set up by the Central and State Governments to check the quality of insecticides.

Families Assisted under IRDP

9. SHRI ASHOK ANANDRAO
DESHMUKH:
SHRI RAMESH
CHENNITHALA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of families assisted under Integrated Rural Development Programme during 1989-90 and 1990-91 so far, State-wise;

(b) whether the State Governments have utilised the funds allotted therefor; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) The information is given in the Statement attached.

(b) As can be seen from the attached statement during 1989-90 the States and Union Territories, taken together, spent 102.36% of the funds allotted to them. During the current year upto October, 1990, 37.67% of the allotted funds have been used by the States and Union Territories.

(e) The details may kindly be seen in the Statement attached.